

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.199/GT/2017**

Subject : Petition for determination of tariff of Kudgi Super Thermal Power Station, Stage-I (3 x 800 MW) for the period from anticipated date of commercial operation of Unit-I (25.7.2017) to 31.3.2019

Petitioner : NTPC Ltd.

Respondent : APEPDCL & ors

Date of hearing : **14.5.2019**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Shri Rohit Chhabra, NTPC  
Shri Patanjali Dixit, NTPC  
Shri Vineet kant Rajora, NTPC  
Shri S.Vallinayagam, Advocate, TANGEDCO  
Shri Arunav Patnaik, Advocate, Karnataka discoms  
Shri Shikhar Saha, Advocate, Karnataka discoms

**Record of Proceedings**

Heard the representative of the Petitioner and the learned counsel appearing for the Respondents, Karnataka discoms & TANGEDCO, at length. The Commission directed the Petitioner to file on affidavit, the following additional information, with advance copy to the Respondents, on or before **10.6.2019**:

- (a) *Original scope of work (detailed in DPR and project proposal approved by the Board) consisting of relevant details like cost, quantity etc pertaining to each item of work;*
- (b) *Balance scope of work within original scope of work, as on COD of the station, consisting of relevant details like cost, quantity etc pertaining to each item of work;*
- (c) *Details of coal supply agreement along with cost benefit analysis;*
- (d) *Details of schedule start and schedule completion along with actual start and actual completion date of each activity as per Annexure-I enclosed herewith;*
- (e) *Any other relevant information, proving that time overrun and consequent cost overrun, if any, was not attributable to the Petitioner;*
- (f) *Clarification as regards consumption of LDO and details of HFO for computation of fuel components and energy charges;*



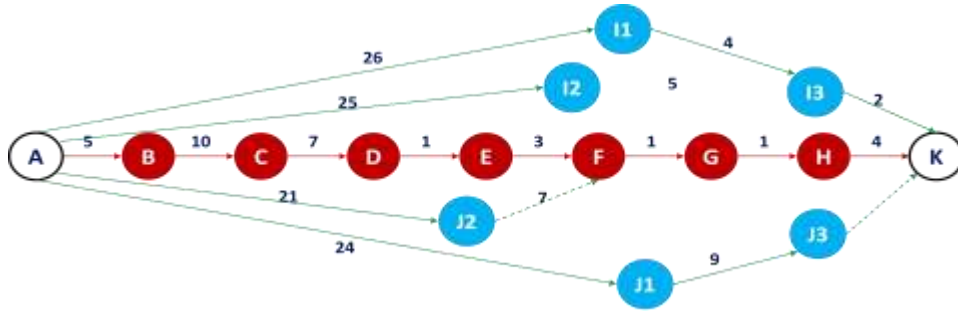
2. The Respondents shall file their replies on or before **24.6.2019**, with advance copy to the Petitioner, who shall file its rejoinder, if any, on or before **1.7.2019**.
3. Subject to the above, order in the Petition was reserved.

**By order of the Commission**

*Sd/-*  
**(B.Sreekumar)**  
**Dy. Chief (Law)**



**Annexure-1: Sample CPM chart for Time Overrun**



Process	Activity	Schedule Start Date	Schedule Completion Date	Actual Start Date	Actual Completion Date	Schedule Duration (Month)	Actual Duration (Month)	Delay (Days/ Month)	Reasons of delay with individual delay (Start and End date)
A	Investment Approval (Zero Date)								
B	Boiler Foundation								
C	Boiler Erection								
D	Boiler Drum Lifting								
E	Condenser Erection								
F	Turbine Erection								
G	Boiler Hydro Test								
H	Turbine Box – Up								
I	TG Erection Schedule								
II	MGR								
I2	Track hopper/Wagon Tripler								
I3	Coal Handling Plant								
J	Boiler Light- up								
J1	ESP								
J2	Chimney								
J3	Ash Handling System								
K	Steam Blowing								
L	Synchronisation & Trial								
M	COD								
.....	.....								

*Note: This is a sample format. Activity may change from case to case basis.*